(e) if so who are the Tax Auditors and what is their report?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): (a) Yes, Sir.

(b) The value of stocks and borrowing was fully reflected in the audited accounts of NCCF for the year 1986-87. There was no concealment of stock or shortages.

(c) At present the accounts are being audited for the year 87-88 and the exact value of stocks would be known only after the finalisation of the accounts.

(d) No_ Sir.

(e) Does not arise.

Setting up of mechanical tea blending unit at NOIDA by NCCF

1129. SHRI ISH DUTT YADAV: SHRI DHULESHWAR MEENA:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state;

(a) whtther it is a fact that the Minis try granted an assistance of Rs. 17.85 lakhs approx to NCCF for setting up of a mechanical tea blending unit at NOIDA and the said amount is tying idle for the last one year;

(b) whether it is also a fact that NOIDA authorities have notified for forfeiture of industrial plot purchased by NCCF about four years ago; and

(c) if so, what action is being contemplated against the Managing Director for delay in implementation of the project?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): (a) Government had sanctioned an amount of Rs. 20.00 lakhs in March, 1987 to NCCF *interalia* for starting a Tea Blending & Packaging unit at NOIDA pending preparation of the feasibility report of the. project which has since been completed.

(b) No, Sir.

(c) Does not arise.

Appointment of Chief Vigilance Officer in NCCF

1130. SHRI MOHINDER SINGH LATHER:

SHRI BHAGATRAM MANHAR

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state;

(a) whether it is a fact that the Chief Vigilance officer NCCF is also working as Chief Manager (Admn.) contrary to the principle of exclusive vigilance;

(b) whether it is also a fact that he has been appointed without complying with the statutory provisions of Multi State Cooperative Societies Act 1984 and the Rules framed thereunder;

(c) whether it is also a fact that he is allegedly misusing organisational resources such as use of staff car, fixing of tours for personal work and is enjoying leased accommodation at Rs. 2800/. p.m. contrary to the austerity measures notified by NCCF; and

(d) if so, whether any inquiry into such gross irregularities have been made to fix responsibility; if so, what is the outcome thereof stating the action taken/ proposed to be taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): (a) The chief Vigilance Officer NCCF, is looking after the duties of Chief Manager (Admn.) in addition to his own duties due to non availability of suitable officers for manning the post of Chief Manager (Admn.). Since the Chief Vigilance Officer is appointed on deputation basis there is no violation of any administrative principle. (b) The Central Government in June, 1987 have extended the jurisdiction of the C.V.C. to Multi State Cooperative so cieties including NCCF. The Chief Vigilance Officer has been appointee according to the prescribed procedures by the Competent Authority.

(c) No complaint has come to the notice of Government about the alleged misuse of official position. He has been appointed from the Central Services on deputation basis and provision of residential accommodation on a monthly rental of Rs. 2700|- is part of the normal terms and conditions of his appointment.

(d) Does not arise.

Medical leave to officials of NCCF

1131. SHRI MOHINDER SINGH LATHER: SHRI DHULESHWAR MEENA :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to refer to the replies to Unstarred Question 2987 and 3168 given in the Rajya Sabha on the 19th August, 1988 and state :

(a) whether it is a fact that the so-called medical grounds were more predominant before the transfer to involved Regional Manager to Ahmedabad;

(b) what action has been taken so far of the basis of the inquiry conducted in March, 1987; and

(c) what are the considerations for posting an officer with such a record at a prized station?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BATTHA) : (a)

The officer met with an accident in May, 1986 sustaining serious head injuries before he was transferred from the post of Regional Manager (West), Bombay to Ahmedabad as Branch Manager in April, 1987. However, on his representation, it was later realised that he could not get the required treatment at Ahmedabad and hence on compassionate ground he was given posting to Bombay as Branch Manager to work under the Regional Manager (West) in April, 1988 in order to be able to avail of the treatment.

(b) The Fact Finding Inquiry conducted in March, 1987 showed that the concerned officer has not exercised the due supervision expected of the Regional Manager in the operations of Rabi Procurement at Akola Depot in the Western Region. Hence, it was thought that he should be transferred. No further action is contemplated against him.

(c) The consideration for reposting the officer at Bombay has been replied above. There is no such thing as one station being prized as against the others as far as the operations of the NCCF are concerned. It may be clarified that the Branch Manager, Patna, referred to in the Unstarred Question No. 3168 answered on 19th August, 1988 in the Rajya Sabha, is a different officer.

Audit report of NCCF

1132. SHRI BHAGATRAM MANHAR : Will the Minister of FOOD AND' CIVIL SUPPLIES be pleased to state :

(a) whether Governments attention has been drawn to the report which appeared in Hindustan Times dated 8th September, 1988 under the caption 'bungling in consumer federation;

(b) whether it is a fact that though the validity of statutory auditors of NCCF for the year 1986-87 expired on 30th September, 1987 the audit report dated 15th February, 1988 for 1986-87 was un-authorisedly placed before the General Body meeting held on 26th February, 1988: and

(c) if so, what action has been taken/ proposed to be taken by Government for uh-authorisedly placing the audit report before the General Body meeting, illegal payments of about Rs. 2 lakh *to* the statutory auditors and for by-passing the requirements of law for a minimum of